

**6789** Report of Committee BHADRA 27, 1885 (SAKA) *Drugs and Cosmetics* 6790  
*on Private Members' Bill and Resolution (Amendment) Bill*  
 article 350B(2) of the Constitution. [Placed in Library,  
 See No. LT-1740/63].

Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions,  
**12.57 hrs.**

**REGISTRATION OF ELECTORS (AMENDMENT) RULES AND CONDUCT OF ELECTIONS (AMENDMENT) RULES**

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra):** I beg to lay on the Table a copy each of the following Notifications:

(i) The Registration of Electors (Amendment) Rules, 1963 published in Notification No. S.O. 2577 dated the 6th September, 1963 under subsection (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-1741/63].

(ii) The Conduct of Elections (Amendment) Rules, 1963 published in Notification No. S.O. 2578 dated the 6th September, 1963, under subsection (3) of section 169 of the Representation of the People Act, 1951. [Placed in Library, See No. LT-1742/63].

**MESSAGE FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th September, 1963, agreed without any amendment to the Dramatic Performances (Delhi Repeal) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 14th August, 1963."

**REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**TWENTY-SIXTH REPORT**

**Shri S. V. Krishnamoorthy Rao (Shimoga):** I beg to present the

**DRUGS AND COSMETICS (AMENDMENT) BILL—contd.**

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Dr. Sushila Nayar on the 12th September, 1963, namely:

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Drugs and Cosmetics Act, 1940, made in the motion adopted by Rajya Sabha at its sitting held on the 28th August, 1963, and communicated to this House on the 2nd September, 1963, and resolves that the following 20 members of Lok Sabha be nominated to serve on the said Joint Committee, namely, Dr. R. Banerji, Shri Tridib Kumar Chaudhuri, Dr. P. D. Gaitonde, Shri Shiv Charan Gupta, Shri Hari Vishnu Kamath, Shri Lahri Singh, Shri Braj Behari Mehrotra, Dr. G. S. Melkote, Shri R. R. Morarka, Shri V. C. Parashar, Dr. D. S. Raju, Shri Shivram Rango Rane, Dr. Saradish Roy, Shri A. T. Sarma, Dr. Sarojini Mahishi, Shrimati Jayaben Shah, Shri Krishnapal Singh, Dr. P. Srinivasan, Shri Nagendra Prasad Yadav, and Dr. Sushila Nayar."

Shri K. K. Verma to continue his speech.

**Shri Hari Vishnu Kamath (Hoshangabad):** How much time remains for this?

**Mr. Speaker:** 40 minutes remain.

श्री कुं० कृ० वर्मा (मुल्तानपुर) : अग्यध महोदय, मै इस विधेयक की कुछ बातें पहले ही निवेदन कर चुका हूं। इस विधेयक की धारा १५ में कई वस्तुओं के जव्त करने की बात रखी गई है। उस में अशुद्ध दवाएं ले जाने